

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 96 of 1999

Allahabad this the 13th day of March, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Gopal Lal Yadav, Son of Late Sri Gaya Ram Yadav,
Resident of Village Saraiya(Phulwaria), Varanasi
Cantt., Varanasi.

Applicant

By Advocate Shri Vinay Kr.Srivastava

Versus

1. Union of India, through General Manager,
Northern Railway, Head Quarter Office, Baroda
House, New Delhi.
2. Chief Commercial Manager, I R.C.A. Byilding,
Northern Railway, Mew Delhi.
3. Deputy Chief Commercial Manager, Northern
Railway, Railway Station Buikding, Varanasi.

Respondents

By Advocate Shri Prashant Mathur

O_R_D_E_R (Oral)

BY Hon'ble Mr.S.K.I. Naqvi, Judicial Member

The applicant has come up seeking relief
to the effect that the respondents be directed to
appoint the applicant under dying in harness rule
in accordance with his education^{al} qualification.

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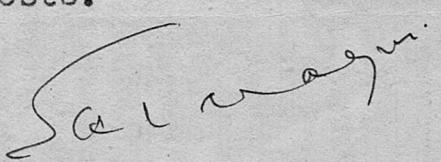
S. K. I.

2. As per applicant's case, his father Late Shri Gaya Ram Yadav died on 26.3.1995 during the course of his employment as Senior Clerk in the respondents establishment, leaving behind his widow and 3 sons. The applicant moved for compassionate appointment under dying in harness rule but, without any response thereto. Therefore, he has come up seeking the above reliefs.

3. The respondents have contested the case and filed counter-reply, raising preliminary objection on limitation side and have pleaded that no case is made out to provide relief sought for by the applicant.

4. Heard learned counsel for the parties and perused the record.

5. In this matter it is not in dispute that the applicant moved for compassionate appointment and no decision has been taken thereon so far. Under the circumstances, the O.A. is decided with the direction that the pending representation of the applicant, copies of which have been filed as annexure-2, and 3 to the O.A., be decided by the respondents within 3 months from the date of communication of this order and in case relief is not provided, detailed, speaking and reasoned order be passed. No order as to costs.


Member (J)